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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

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**Date of decision:02.07.2025**

+ CRL.M.C 479/2025

NAVNEET SINGH AND ORS. ....Petitioners

Through: Mr. Ashish Rohlania, Mr.  
Fahad Imtiaz along with  
petitioner no.1-4 in person.

versus

THE STATE NCT OF DELHI AND ANR.

... Respondents

Through: Mr. Satinder Singh Bawa, APP  
along with SI Narender, PS-  
Vikaspuri.  
MR. Gaurav Kumar Gupta, R2  
through VC.**CORAM:-****HON'BLE MR. JUSTICE RAVINDER DUDEJA****JUDGMENT (ORAL)****RAVINDER DUDEJA, J.**

1. The present petition is filed under Section 482 Cr.P.C. (Old Act) / Section 528 BNSS (New Act) for quashing of FIR NO. 460/2024 Under Sections 115/126/3(5) of Bharatiya Nyaya Sanhita registered at P.S. Vikaspuri, Delhi.

2. The complainant, Gaurav Kumar Gupta, a resident of Vikas Puri and president at One 97 Communications Ltd. (Paytm), alleged that on 25.08.2024, while returning home, a silver sedan blocked his



way near St. Cecilia School, and after a brief altercation, four unknown persons followed him, intercepted his car near C-734/735, and brutally assaulted him without provocation. Despite pleading and apologizing, they continued beating him until bystanders intervened, after which they fled. Shocked by the incident, Gaurav initially delayed lodging a complaint but later reported the assault, leading to the registration of FIR No. 460/2024 under Sections 115/126/3(5) of the BNS Act at PS Vikas Puri.

3. During the proceedings, the parties amicably resolved their disputes and executed a Compromise/Settlement Deed dated 11.11.2024. The parties amicably resolved their dispute arising from FIR No. 460/2024 registered under Sections 115 and 126/3(5) of the Bharatiya Nyaya Sanhita, with the First Party agreeing to withdraw all allegations and both sides undertaking not to pursue any further claims or legal action against each other. They have mutually consented to file a joint petition under Section 528 BNSS for quashing of the FIR and agreed to cooperate fully in the legal proceedings. The copy of the Compromise/Settlement Deed dated 11.11.2024 has been annexed as annexure P1.

4. Petitioners are physically present before the Court while respondent no.2 has entered his appearance through VC. They have been identified by their respective counsels as well as by the Investigating Officer SI Narender from PS-Vikaspuri.



5. Respondent No.2/complainant has confirmed that the matter has been settled with the petitioners without any force, fear, coercion. He further submits that he has no objection if the FIR NO. 460/2024 Under Sections 115/126/3(5) of Bharatiya Nyaya Sanhita registered at P.S. Vikaspuri, Delhi is quashed against the petitioners.

6. In view of the settlement dated 11.11.2024 between the parties, learned Additional PP appearing for the State, also has no objection if the present FIR NO. 460/2024 Under Sections 115/126/3(5) of Bharatiya Nyaya Sanhita registered at P.S. Vikaspuri, Delhi is quashed.

7. In ***Gian Singh vs State of Punjab*** (2012) 10 SCC 303, Hon'ble Supreme Court has recognized the need of amicable resolution of disputes by observing as under:-

*"61. In other words, the High Court must consider whether it would be unfair or contrary to the interest of justice to continue with the criminal proceedings or continuation of criminal proceedings would tantamount to abuse of process of law despite settlement and compromise between the victim and the wrongdoer and whether to secure the ends of justice, it is appropriate that criminal case is put to an end and if the answer to the above question(s) is in the affirmative, the High Court shall be well within its jurisdiction to quash the criminal proceedings."*

8. In view of the aforesaid circumstances and the fact that parties have put a quietus to the dispute, no useful purpose will be served in continuing with the present FIR NO. 460/2024 Under Sections



115/126/3(5) of Bharatiya Nyaya Sanhita registered at P.S. Vikaspuri, Delhi and all the other consequential proceeding emanating therefrom.

9. In the interest of justice, the petition is allowed, and FIR NO. 460/2024 Under Sections 115/126/3(5) of Bharatiya Nyaya Sanhita registered at P.S. Vikaspuri, Delhi and all the other consequential proceeding emanating therefrom is hereby quashed, subject to deposit of cost of Rs.5,000/- by each petitioners with Delhi Legal Service Authority within 15 days.

10. Petition is allowed and disposed of accordingly.

11. Pending application(s), if any, also stand disposed of.

**RAVINDER DUDEJA, J**

**JULY 02, 2025/na**

न्यायमेव जयते